

LEAVE RULES

*1140. **Shri Vittal Rao:** Will the Minister of Railways be pleased to state:

(a) whether the liberalised leave rules have been enforced on the ex-N. S. Railway sector of Central Railway; and

(b) if the reply to part (a) above be in the affirmative whether they would be given retrospective effect from 1st April, 1950?

The Minister of Railways and Transport (Shri L. B. Shastri): (a) The Liberalised Leave Rules have been made applicable on the ex-N.S. Railway sector of the Central Railway, but the staff in service prior to integration (1-4-1950) have been given the option to elect those rules or to retain their existing leave rules.

(b) Yes. In the case of those who elect the Liberalised Leave Rules, the rules will be given retrospective effect from 1-4-1950.

DEATH OF CATTLE IN KURNOOL DISTRICT

*1141. **Shri Seshagiri Rao:** Will the Minister of Food and Agriculture be pleased to refer to the reply to the short notice question No. 34 regarding new problems of Rayalaseema answered on the 6th June, 1952 and state whether it is a fact that a greater number of cattle died in Kurnool District and Sugalis were highly affected;

(b) whether it is a fact that relief work for the agricultural labourers was completely dislocated and poor people were badly hit; and

(c) what action is taken by Government to alleviate the suffering and loss of (i) Sugalis and (ii) ordinary agricultural labourers?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra): (a) to (c). The information has been called for from the State Government and will be laid on the Table of the House as soon as it is received.

FAMINE CONDITIONS IN COASTAL AREAS OF MADRAS

*1142. **Shri Rajagopala Rao:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether famine conditions prevail in Chipurupalli Taluq and the Coastal area of Srikakulam district in Madras State; and

(b) if so, what action Government propose to take to avert the famine conditions?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra): (a) No, Sir.

(b) Does not arise.

PUBLIC ACCOUNTS COMMITTEE REPORT

228. **Shri M. L. Dwivedi:** (a) Will the Minister of Railways be pleased to refer to para (ii) on 13 of the second Report of the Public Accounts Committee on the accounts of 1948-49 and place on the Table of the House a statement containing a list of works commenced by Executive Departments without preparation of detailed estimates in contravention of the Code rules?

(b) Is there no machinery to see that the departments do not incur expenditure or undertake a scheme which may eventually involve expenditure from public funds until the detailed estimates in respect of any project has been sanctioned?

The Minister of Railways and Transport (Shri L. B. Shastri): (a) A list of such works is given in Annexure A (i) of the Appropriation Accounts of Railways in India for 1948-49, Part II.

(b) Machinery exists to see that works are not started without detailed estimates, except under special circumstances. In such cases, works are taken in hand only after administrative approval of competent authority is obtained.

RAILWAY GRAINSHOPS

229. **Shri Rajagopala Rao:** Will the Minister of Railways be pleased to state:

(a) the total loss in the Grainshops in all the Railways in 1950-51 and 1951-52; and

(b) the turnover in grainshops and the percentage of loss to the turnover?

The Minister of Railways and Transport (Shri L. B. Shastri): (a) Rs. 9.48 lakhs in 1950-51 and approximately Rs. 10.23 lakhs in 1951-52.

(b) In 1950-51 grain and other commodities bought at a total cost of Rs. 16.15 lakhs were sold for Rs. 8.29 lakhs; the total loss including overhead charges was as stated in (a) above. The percentage of loss on cost price in 1950-51 was 59.